Government of India Ministry of Youth Affairs & Sports Department of Sports

LOK SABHA UNSTARRED QUESTION NO. 2340 TO BE ANSWERED ON 15.12.2025

Audit of Sports Bodies

2340. SMT. MALA ROY:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether there is any plan of the Government to take control of big sports bodies such as Board of Control for Cricket in India (BCCI), All India Football Federation (AIFF) etc. for their proper and smooth functioning, if so, the details thereof;
- (b) if not, the reasons therefor; and
- (c) whether the Government proposes to conduct Audit of the said big sports bodies in future, if so, the details thereof?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS [DR. MANSUKH MANDAVIYA]

(a) and (b) National Sports Federations (NSFs), including the All India Football Federation (AIFF), are voluntary bodies registered under the Societies Registration Act, 1860 / Trusts Act / Companies Act. The Government recognizes NSFs as per the procedure laid down in the National Sports Development Code of India, 2011 (Sports Code) and subsequent guidelines issued from time to time. The Sports Code mandates the NSFs to follow healthy management practices, accountability, transparency, impartial and transparent selection procedures, age and tenure restrictions of office bearers, basic

universal principles of good governance in sports, proper accounting procedures, prevention of age fraud & sexual harassment of women, and holding of elections as per model election guidelines. Further, Board of Control for Cricket in India (BCCI) is not recognised as a National Sports Federation (NSF).

(c) The accounts of the NSFs receiving grant of more than Rs. 1.00 crore in a year are subject to audit by the Comptroller & Auditor General of India.
